

O.A.No. 628/1998.

ORDER DATED 14-08-2002.

Heard Mr.G.C.Mishra, Learned Counsel for the Applicant and Mr.Ashok Mishra, learned Counsel for the Respondents.

Applicant, while working as a Peon-Cum-Messenger/Field Attendant, faced a transfer/posting as watchman/Night watchman. Challenging the said action of the Respondents (in posting him as Night watchman/watchman) the Applicant has filed the present Original Application under Section 19 of the Administrative Tribunals Act,1985. In the meantime, almost four years have elapsed from the date the applicant was posted as watchman/Night watchman. In the said premises, this O.A. is disposed of giving liberty to the Applicant to represent his grievances to his Authorities/Respondents for giving him some alternate posting (than the post of watchman/Night watchman) ; which he should file by the end of September, 2002 and if such a representation is made, the Authorities/Respondents (by keeping in mind the fact that the Applicant has been posted as Night watchman/watchman for over last four years) give him appropriate posting in some alternate post. There shall be no order as to costs.

Send copies to parties

Manoranjan Mohanty
14-08-2002
(MANORANJAN MOHANTY)
MEMBER(JUDICIAL)

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Order dtd 14-8-02
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